AN HON. MEMBER: It should be expunged.

श्री राजनारायण: आपसे हमारी प्रार्थना है कि हमने आप को जो लिखित दिया है आप उसपर कृपया विचार करें और मंत्रियों क साथ जो दुर्व्यवहार हुआ था उसपर जो सदन में चर्चा करने का प्रस्ताव मांगा गयाथा उसके। हमने लिखित दे दिया था, लेकिन आज उसपर भी चर्चा नहीं हुई, उसके लिये भी आप समय का बंटन करें।

ENQUIRIES RE CALLING ATTENTION NOTICES

(1) ARRESTS IN WEST BENGAL

SHRI BHUPESH GUPTA (West Bengal): Sir, I am speaking not on this but on something else. I sought your permission about the Calling Attention Notice about the reign of terror in West Bengal. Mr. Chairman, I would request you kindly to consider it because the Central Reserve Force is also involved. Already more than 10,000 people have been arrested and another more than 1.000 are detained under the Preventive Detention Act. I have also brought to your notice the statement which the Members of Parliament who visited there have made day before yesterday. Mr. Chairman, the police at Uttar Para beat up students and teachers brutally, and statements have been made. The Members of Parliament have made a statement about the situation there, about the reign of terror going on in West Bengal. I think the Central Government comes in; there is no point in saying that the Centre is not concerned because it is a State matter. In the first place, the Centre has got to give certain directions when fundamental rights are violated in this manner. If somebody commits a crime, you can arrest him, if you are suspicious of people having committed a crime, you can arrest them. But you cannot enter the houses and beat up people-men. women and children. The Vice-Chancellor of Jadavpur University, the Vice-Chancellor Calcutta University . .

MR. CHAIRMAN: Please sit down. You have given a Notice. . .

SHRI BHUPESH GUPTA: I should like to know in such matters. . .

SHRI ABID ALI (Maharashtra): Again, I stand on a point of order. You kindly direct him to sit down. If he has your permission to mention an item, of course you can; to that extent, it is all right. But if Mr. Bhupesh Gupta enters into details, we have also to give the reply and tell him that there is no question of terror there, no question of crime. Persons who are misbehaving have to be dealt with according to law.

SHRI BHUPESH GUPTA: He is saying it. I will not be diverted, Mr. Chairman. . .

MR. CHAIRMAN: I want to tell you this. You have given the Notice. . .

श्री राजनारायण (उत्तर प्रदेश) : श्रीमान् क्या आबिद अलीको यह हक है कि जब चाहेतब खड़े होकर बोलना शुरू कर दे।

MR. CHAIRMAN: I have passed it on to the Home Minister.

SHRI BHUPESH GUPTA: Here is a statement by a number of Members of Parliament, and, Mr. Chairman. . .

SHRI ABID ALI: Mr. Chairman, I have requested you to kindly give your decision. If it is just a question of mentioning, all right. But if you permit a discussion, kindly allow it. We are prepared to participate in it. But no details now.

SHRI BHUPESH GUPTA: . . . I am not discussing it. But, Sir, are you lacking in intelligence? He thinks that you are lacking in intelligence. I was raising a point. . .

MR. CHAIRMAN: You have raised the point. I have referred the matter to the Home Minister and I shall let you know.

SHRI BHUPESH GUPTA: I would request you to ask the Home Minister to make the statement. Administration there is going, according to us, on the instruction of the Central Government. Apart from the fact that the

Central Reserve Police is there, police have been taken from Haryana under the aegis of the Centre. Mr. Chairman, the Province is in such a situation. (Interruptions.) Vice-Chancellors are not politicians. . .

MR. CHAIRMAN: You placed the whole matter before me. I have referred it to the Home Minister and I shall let you know.

SHRI BHUPESH GUPTA: You will ask them not to object to this thing. It is not advancing arguments. It is a submission.

SHRI CHITTA BASU (West Bengal): Sir, I sought your permission in the Chamber and you agreed. I was one of the Members of Parliament who had gone to West Bengal and visited several places. Regarding the excesses committed by the police. . .

MR. CHAIRMAN: I have already replied about it.

SHRI CHITTA BASU: Only one point I want to add. It has been the concensus of the Members of Parliament who had been to West Bengal that there has been a deliberate plan worked out by certain masterminds. That being the case . . .

SHRI ABID ALI: It is all cooked up. Sir. how can you allow such things without allowing us to reply?

SHRI BHUPESH GUPTA: Sir, why this man is getting up again and again?

SHRI ABID ALI: You are allowing incorrect statements being made, unverified statements. . .

SHRI BHUPESH GUPTA: You asked us to resume our seat and we resumed our seat. You now ask him to resume his seat . . .

SHRI ABID ALI: . . . How can you accept that statement without any basis?

SHRI BHUPESH GUPTA: Mr. Chairman. . .

MR. CHAIRMAN: Will you all sit down?

SHRI CHITTA BASU: Only one minute. That being the case, the Central Reserve Police committed atrocities. . .

SHRI ABID ALI: There is no atro-

SHRI CHITTA BASU: It is not only the question of West Bengal. The personnel who have been there in West Bengal might be required to go to other States too in similar contingencies unless Parliament takes up the matter and suggests something. The Home Minister should make a statement. think the Central Reserve Police personnel should not be sent to other parts of the country; they should be withdrawn. It is not only a question of West Bengal. The Parliament must look into it today and the Home Minister should make a statement.

SHRI M. GOVINDA REDDY (Mysore): Mr. Chairman, kindly see to it that this does not go into the proceedings.

MR. CHAIRMAN: No more discussion.

SHRI BHUPESH GUPTA: Of course. it is going into the proceedings. Are the proceedings a copy-book for the Congress Party? Is it a document of the Congress Party? It is a document of the House. Let the Home Minister come and deny it. Sir, this kind of thing cannot go on. Let the Home Minister come and deny it. I do not accept what they say.

SHRI NIREN GHOSH (West Bengal): Mr. Chairman, Sir, I have given notice of a motion before you that the breakdown of law and order in West Bengal be taken into consideration.

MR. CHAIRMAN: You have given it just now. I shall consider about it.

SHRI NIREN GHOSH: I have information that the police stipped naked. . . SHRI ABID ALI: Naxalbari.

Enquires re

SHRI NIREN GHOSH: . . . a youngman of 17 and belaboured him mercilessly.

SHRI ABID ALI: Chou En-lai.

SHRI NIREN GHOSH: . . . and when he wanted water *** ***

(Interruptions)

Unless the House discusses this thing, I want to tell you most humbly. . .

MR. CHAIRMAN: We shall see.

SHRI NIREN GHOSH:...that there will be chaos and we will face all the consequences whatever they are.

SHRI ABID ALI: How can we forget Naxalbari and Chou En-lai?

SHRI RAJNARAIN: On a point of order. मैं एक पाइन्ट आफ आर्डर आपकी सेवांुमें रखता हूं और उस पर आपकी व वस्था चाहंगा। आपके द्वारा मैं इस सदन के सभी सम्मानित सदस्यों से एक निवेदन करना चाहता हं कि इस व्यवस्था के प्रश्न पर गौर करें। हमारा व्यवस्था का प्रश्न यह है विक्या इस कसदन का ध्यान आपके द्वारा देश में अगर कोई अहम स्थिति पदा हो तो उसके तात्कालिक महत्व के साथ नहीं दिला सकते ? आपने-मुझे मालम नहीं-पड़ा है या नहीं, हमने अपनी आंखों से पढ़ा है कि एक आर्डिनेन्स के जरिए बंगाल के स्पीकर के हकम को कम किया जा रहा है। अगर एसा किया जा रहा हैं तो आज आप यहां चेयरमैन हैं, हमारा माथा पड़क रहा है कि कहीं ऐसा न हो क आप सही ढंग से काम करें और कांग्रेस के लोग राष्ट्रपति के पास पहुंचे कि राज्यसभा के चेयरमैन के जो अधिकार हैं आर्डिनेन्स के जरिए उनको कम कर दिया जाय। आज

यह चीज संसद के सभी सम्मानित सदस्यों के सामने (अन्तर्बाधा) फौजीशासन के रूप में आ रही है। इसलिए में निवेदन करूंगा कि भूपेश गुप्त और नीरेन घोष—इन सबके मसलों पर आप गौर करें।

MR. CHAIRMAN: This matter is not before us. Please sit down. I want to make a suggestion that for want of time hon. Members must sit up during lunch hour, and the House would go on till 6 P.M.

SHRI ABID ALI: And no waste of time should be allowed like this.

SHRI NIREN GHOSH: Let us have some lunch hour.

MR. CHAIRMAN: All right. We will have a lunch break between 1 P.M. and 2 P.M.

SHRI BHUPESH GUPTA: We agree to your suggestion. We can forego lunch breakfast, everything, and if you like, we can starve here. But the issue that we raised should be discussed. You are asking us to forego our lunch to carry through the Government Business. We do not ask the Government to forego their lunch to carry through our business. All we ask them is to accommodate us.

MR. CHAIRMAN: The lunch hour will be between 1 and 2.

SHRI ABID ALI: Sir, why do they call it "Government Business"? It is country's business.

MR. CHAIRMAN: Let us conduct the business in a proper manner. So many people cannot stand up at the same time and speak.

SHRI AWADHESHWAR PRASAD SINHA (Bihar): Sir, you have curtailed lunch from 90 minutes to 60 minutes. You can curtail it much more, we are agreeable to it. But I respectfully submit, Sir, that whatever is in the Order Paper should be pursued in the House and not matters which people have talked to you in your Chamber.

^{***}Expunged as ordered by the Chair.

Thus, much of the time of the House will be saved. Sir, these people take advantage of your generosity and make political propaganda here . . . (Interruption.) This sort of things should not be allowed.

Enquiries re

SHRI BHUPESH GUPTA: Sir, you have heard him. In all fairness, you should hear me. He says, Sir, that we go to your Chamber for carrying on political propaganda. . .

SHRI ABID ALI: No, no, he did not say that.

SHRI BHUPESH GUPTA: . . . thereby making you a party to this political propaganda. Secondly, we are not here for acrobatics. We are here for political statements dealing with the economic and political situation of the country and hence entitled to make statements which have a bearing on the business of the day.

SHRI ABID ALI: No Chou En-lai affairs.

SHRI BHUPESH GUPTA: No. Sir. . .

MR. CHAIRMAN: The House has understood your point. Now I shall go to legislative business.

श्रीराजनारायगःश्रीमन्, प्रस्ताव का क्या हुआ। श्रीमन्, उस प्रस्ताव का क्या हुआ जिसके लिये हमने आपसे निवेदन किया। लोक सभा में होम मिनिस्टर ने बयान दे

MR. CHAIRMAN: You have sent me a letter. I have to go through the letter and then I shall look into it.

श्री राजनारायण ; ठीक है, उत्तर प्रदेश के दो मंत्री जो यहां आय थ भाषा विघयक के विरोध में, उनके साथ जो हुआ उसके लिय यहां पर प्रस्ताव दिया गया है . . .

MR. CHAIRMAN: Yes, you have given notice for discussion. The time will be fixed.

(ii) KOYNANAGAR DISASTER

Calling Attention Notices

SHRI M. M. DHARIA (Maharashtra): Sir, I want to have your advice on one point. In the morning, I gave a calling Attention notice regarding the Koynanagar disaster. I brought to your notice that thousands of people have homeless, that power has failed and that thousands of acres of standing crops were on the verge of disaster. Under these circumstances, I wanted a statement...

SHRI BHUPESH GUPTA: I shall fully support it.

SHRI M. M. DHARIA: Please let me finish. Sir, when I brought this to your notice, you kindly said "Don't give this Calling Attention Notice".

MR. CHAIRMAN: I suggested a Short Notice Question.

SHRI M. M. DHARIA: Sir, I am like an obedient student here and I obeyed you. But those who have not obtained your permission, mention anything they want. So I want your advice about that.

(Interruptions)

श्री राजनारायण : श्रीमन, हम श्री धारिया के साथ हैं, धारिया जी का कालिंग अटेंजन जुरूर स्वीकार होना चाहिये। यह बहत महत्वपूर्ण विषय है, तात्कालिक है, लोकमहत्व का है, आवश्यक है, जन-हित में है, इसको अवश्य लिया जाना चाहिय, सारे हमारे कामों के बावजद लिया जाना चाहिये।

SHRI BHUPESH GUPTA: This is the difference between them and the Opposition.

MR. CHAIRMAN: Mr. Dharia will admit that I said that I would like a Short Notice Question to be put on the matter and that tomorrow or the day after it can be taken up.

श्री राजनारायण: इससे काम नहीं चलेगा श्रीमन् वह वड़ा महत्वपूर्ण विषय है, तात्कालिक आवश्यकता का, लोक-हित की है...

SHRI M. M. DHARIA: No, my point is if the Chairman gives permission, it should be the right and privilege of any Member to make mention of such incidents that take place in our country. So, I cannot agree with Mr. Sinha, if your permission is taken. But if your permission is not given, then no Member should be allowed to have his say. That is my only submission.

MR. CHAIRMAN: We now go to legislative business. Mr. Jagjivan Ram.

THE RICE-MILLING INDUSTRY (RE-GULATION) AMENDMENT BILL, 1967

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHEB SHINDE): Sir, I beg to move for leave to introduce a Bill to amend the Rice-Milling Industry (Regulation) Act, 1958.

The question was proposed.

SHRI BHUPESH GUPTA (West Bengal): Sir, on a point of order. Now, here, Sir, he is introducing a Bill copies of which we have not got.

MR. CHAIRMAN: Both the English and Hindi copies have been given.

SHRI BHUPESH GUPTA: Then it is all right. Sometimes Bengali copies also should be given.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to amend the Rice-Milling Industry (Regulation) Act, 1958."

The motion was adopted.

SHRI ANNASAHEB SHINDE: Sir, I introduce the Bill.

REGISTRATION OF BIRTHS AND DEATHS BILL, 1967

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): Sir, I beg to move for leave to introduce a Bill to provide for the regulation of registration of births and deaths and for matters connected therewith.

The question was put and the motion was adopted.

Five Year Plan

SHRI K. S. RAMASWAMY: Sir, I introduce the Bill.

MOTION RE FOURTH FIVE-YEAR PLAN AND RELATED MATTERScontinued.

MR. CHAIRMAN: Now we go to further discussion on the Motion regarding the Fourth Five-Year Plan. Mr. T. N. Singh.

SHRI BHUPESH GUPTA (West Bengal): Sir, the Prime Minister made that statement. I find that generally she is absent. Has she taken a holiday along with the Plan holiday?

MR. CHAIRMAN: She must have been busy otherwise. But the other Ministers are here.

SHRI BHUPESH GUPTA: We seem to be living in a period of holidays. Has she taken holiday from the House?

MR. CHAIRMAN: The Official Language matter will be taken up after we dispose of the Bill regarding Haryana.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): I am here on behalf of the Prime Minister.

SHRI BHUPESH GUPTA: He says "I am here on behalf of the Prime Minister." Proxy is good, Sir, . . .

SHRI AWADHESHWAR PRASAD SINHA (Bihar): The hon, Member should know that the Prime Minister has her obligations to the other House also.

SHRI BHUPESH GUPTA: She has obligations to this House also.

SHRI T. N. SINGH (Uttar Pradesh): Mr. Chairman, Sir, the other day. . .

श्री राजनारायण (उत्तर प्रदेश): आप तो हिन्दी जानते हैं, हिन्दी बोलिये, उत्तर प्रदेश में नहीं जा पायेंगे।